PARLIAMENT OF INDIA
(JOINT RECRUITMENT CELL)

Main Examination for the post of Hindi Assistant in Lok Sabha Secretariat

20.12.2015

PAPER I: TRANSLATION

Instructions: (i) The paper is in two parts. Part A: Translation from English to Hindi; and Part-B: Translation from Hindi to English. **Attempt both the parts in separate sheets.** (ii) Attempt all the questions.

Time: 2 hours **Marks: 50+50**

PART - A : TRANSLATION FROM ENGLISH TO HINDI

1. Translate the following passages into Hindi: **(20 + 15 marks)**

(a) It cannot be said that this is dictatorship. At worst it is dictatorship for a term of certain years: but dictators who at short intervals have to beg the people for votes (freely cast) are the servants of the public and not its masters. Government is too complicated a business to be conducted by 630 persons in open debate. It requires the whole apparatus of study and execution. Behind every proposal is a great collection of files, a long series of committee meetings, a large number of individual discussions and, indeed, the whole mechanism of administration. Parliament cannot govern. It can do no more than criticise. Moreover, we have discussed these questions in terms of the majority. Facing the Government Front Bench is the Opposition Front Bench. There is no dictatorship so long as there is an Opposition.

(b) The electoral system of our country, which is also called the first-past-the-post system of elections, has completed more than sixty years. Undoubtedly, this journey has not been an easy sail as the political scenario and the electoral process of the country has undergone continuous changes. With each election, the complexities of the electoral process and the election management have been increasing. Of late, Indian polity is witnessing the era of coalition politics as the election mandates have been fractured. So it has put a premium on every single seat in the legislative bodies. This has resulted in a fierce competition. Every single ballot has proved extremely valuable. In such a scenario, allegations and counter-allegations are extensively made. Extensive inroads by corrupt and criminal elements and the muscle power and money power have posed a very challenging task for the conduct of free and fair elections.

2. Give Hindi equivalents of the following: **(15 marks)**

(i) Amortisation (ii) Nepotism (iii) Immunity
(iv) Power of Attorney (v) Brain Drain (vi) Hypothecation
(vii) Wildcat money (viii) Carried forward (ix) unpredictable
(x) Recognisance (xi) Damages (xii) Indemnity Bond
(xiii) Solvency (xiv) No effects (xv) History-sheet

Part B : Translation from Hindi to English

1. Translate the following passage into English - (30+ 15 Marks)

(A) साहित्य का प्रश्न भी उसके व्यापक अर्थ में सीधे-सीधे भाषा से जुड़ा है क्योंकि भाषा के माध्यम से ही किसी व्यक्ति की पैठ साहित्य, दर्शन, राजनीति, मनोविज्ञान, कला, धर्म, कानून, समाजशास्त्र आदि क्षेत्रों की विभिन्न सूक्ष्म व अमूर्त अवधारणाओं तक हो पाती है। भाषा का सेतु कमज़ोर होने पर लोगों का सूक्ष्मतर व जटिलतर विचारों व अवधारणाओं तक पहुंच पाना कठिन हो जाता है। इस तथ्य से सभी परिचित हैं कि आज किसी भी विषय के गम्भीर पाठकों की संख्या हमारे यहां तेज़ी से गिरती जा रही है। अच्छी साहित्यिक पत्रिकाएं हमारे यहां थोड़े समय चल कर बंद हो जाती हैं। कवि सम्मेलनों में अब अधिकांश श्रोता केवल सामाजिक व्यंग्य या चटपटे हास्य के अलावा अन्य काव्य-रसों का आनन्द ले सकने की सामर्थ्य खोते जा रहे हैं। गल्प में भी सामान्य पाठक की रुचियां सेक्स, हिंसा, राजनीति व रहस्य तक सीमित होती जा रही हैं। समकालीन सिनेमा पर यदि नज़र डालें तो हम पाते हैं कि जहां फिल्मों की विषय वस्तु में पहले काफ़ी वैविध्य हुआ करता था, वहां आज इनके विषयों का दायरा काफी छोटा होता जा रहा है। स्वतंत्रता प्राप्ति के बहुत समय बाद तक भी जहां पहले धार्मिक, सामाजिक, ऐतिहासिक, पारिवारिक व कलात्मक थीमों पर बनी फिल्में अपने वैचारिक व भावनात्मक वैविध्य के कारण बड़ी संख्या में दर्शकों को आकर्षित कर लेती थीं, वहां सेन्सर की बढ़ती ढील और फिल्म निर्माताओं की बढ़ती हुई मुनाफाखोरी की प्रवृत्ति के कारण अब अधिकांश फिल्में सेक्स और हिंसा का अधिकाधिक खुला व अनैतिक प्रदर्शन करने लगी हैं और इस तरह वे दर्शकों की संवेदनाओं को अधिकाधिक कुंद कर रही हैं।

(B) दुख या आपत्ति का पूर्ण निश्चय न रहने पर उसकी संभावना-मात्र के अनुमान से जो आवेग-शून्य भय होता है, उसे आशंका कहते हैं। उसमें वैसी आकुलता नहीं होती। उसका संचार कुछ धीमा पर अधिक काल तक रहता है। घने जंगल से होकर जाता हुआ यात्री चाहे रास्ते भर इस आशंका में रहे कि कहीं चीता न मिल जाय, पर वह बराबर चला चल सकता है। यदि उसे असली भय हो जायगा तो वह या तो लौट जायगा अथवा एक पैर आगे न रखेगा। दुखात्मक भावों में आशंका की वही स्थिति समझनी चाहिए जो सुखात्मक भावों में आशा की। अपने द्वारा कोई भयंकर काम किए जाने की कल्पना या भावनामात्र से भी क्षणिक स्तंभ के रूप में एक प्रकार के भय का अनुभव होता है। जैसे, कोई किसी से कहे कि "इस छत पर से कुद जाव" तो कूदना और न कूदना उसके हाथ में होते हुए भी यह कहेगा कि "डर मालूम होता है।" पर यह डर भी पूर्ण भय नहीं है।

2. Write English equivalents of the following words- (5 Marks)

A. मानदेय B. असंज्ञेय C. दागी सांसद D. महान्यायवादी E. कल्याणकारी राज्य

PARLIAMENT OF INDIA

(JOINT RECRUITMENT CELL)

Main Examination for the post of Hindi Assistant in Lok Sabha Secretariat

20.12.2015

PAPER II : Essay, Precis and Grammar

Instructions: (i) This paper is in two parts. Part-A: English Essay, Precis and Grammar; and Part-B: Hindi Essay, Precis and Grammar. **Attempt both the parts in separate sheets.** (ii) Attempt all the questions.

Time : 3 hours Marks 50+50

Part A – English Essay, Precis and Grammar

I. **Write an essay on anyone of the following:** **(25 marks)**

A. Environmental issues will directly affect businesses in the near future
B. An International language of communication will cause the death of local languages
C. Reasons for the changing attitude towards the elderly in Indian Society
D. While technology has enabled us to communicate much more than in earlier times, it has caused greater isolation and loneliness
E. International sports and cultural events bring countries closer together and should be encouraged despite other differences

II. **Write a précis of the following passage in one third of its length and suggest a suitable title.** **(15 marks)**

People's participation is a central component of current thinking about rural development. Policy-makers, administrators and donor agencies generally agree that until and unless rural people participate in rural development programmes, such programmes, administered by outside agencies remain outside the ambit of the rural community which can adversely affect the results of such programmes.

People's participation is, however, not a new idea in India. In fact, it emerged long ago in the vision and actions of Tagore and Gandhi. Rural masses as development actors were the central feature of their rural reconstruction programme. But the concept in the form we know it today is essentially a post-Independence phenomenon. Right since the beginning of planned development, people's participation was considered instrumental in realizing the goals of planning. The first Five Year Plan stated that, 'No plan can have any chance of success unless the millions of small farmers in the country accept its objectives, share in its making, regard it as their own and are prepared to make sacrifices necessary for implementing it.' Therefore, the nationwide Community Development Programme (CDP) launched to bring about socio-economic and cultural transformation of the countryside, made provisions for popular participation in planning and implementation of development programmes through Gram Panchayats, Block Advisory Committees and District Boards.

It was soon realized, however, that the CDP, instead of being people's programme with government's support, was becoming more and more government's programme with varying degree of people's participation. People's participation was substituted by bureaucratic mobilization directed towards achieving set goals of development. Poor performance of CDP prompted the policy-makers to appoint a Study Team to examine and assess the functioning of the programme. The Study Team remarked that in order to be self-sustaining and self-generating, development has to go hand-in-hand with participation. It found the ability to invoke popular participation as one of the least successful aspects of CDP. It, therefore, recommended, 'A devolution of power and a decentralization of machinery controlled and directed by popular representatives of the local area.'

Based on these recommendations, people's participation was institutionalized with the launch of Panchayati Raj System in India on 2nd October, 1959. Since then, the Panchayati Raj System has been experimented within different States with all kinds of variations in its structure, implementation, resource allocation, staffing pattern and the degree of autonomy allowed to different units. (387 words)

III. **GRAMMAR: Choose the word or phrase which best completes each sentence:** **(10 marks)**

1. **Last night's meeting broke up _____ disorder.** (a) at (b) in (c) by (d) with
2. **If he _____ drinking, his health will improve.** (a) will stop (b) would stop (c) stops (d) stop
3. **You can alter the tone of your voice to convey messages _____ different ways.** (a) in (b) by (c) with (d) through
4. **They _____ the new airport since last year.** (a) have built (b) are been building (c) have been build (d) have been building
5. **In the 1950s and early 1960s, very few women _____ out to work.** (a) have gone (b) has gone (c) is went (d) went
6. **_____ Solar energy is very expensive, it is the most non-polluting form of energy.**
   (a) Despite (b) Although (c) Since (d) Besides
7. **_____ we do not know the cause of the disease, we cannot suggest a treatment that would be effective in curing it.**
   (a) Since (b) Yet (c) While (d) Though
8. **_____ about the policies of the company, he might not have accepted the offer.**
   (a) He had known more (b) Had he known more (c) If he would know more (d) since not more was known
9. **A nation that _____ imprison him, was the first to embrace him.**
   (a) had been once tried to (b) had to once try and (c) had once tried to (d) once had been tried to
10. **He's _____ to forgetting to clear his room, which annoys his mother a lot.** (a) open (b) tries (c) apt (d) prone

PART –B : HINDI ESSAY, PRACIS AND GRAMMER

1. निम्नलिखित में से किसी एक विषय पर निबंध लिखिए: (25 अंक)

क. समकालीन समाज और मीडिया

ख. भारतीय संविधान की महत्ता

ग. पर्यावरण की चुनौती और विकास

घ. सामाजिक न्याय और डॉ. अंबेडकर

ङ. परंपरा और आधुनिकता

2. निम्नलिखित अनुच्छेद का एक तिहाई शब्दों में सार लेखन कीजिए और उपयुक्त शीर्षक भी दीजिए: (15 अंक)

कोई भी भौतिक वस्तु जिस पर किसी व्यक्ति का स्वामित्व होता है, वह उसकी संपत्ति या संपदा मानी जाती है। स्वामित्व से तात्पर्य है कि उस संपत्ति पर व्यक्ति का अधिकार होता है, वह उसे बेच सकता है, किसी को दे सकता है और उसका कानून के अनुसार निपटान कर सकता है। स्वामित्व एक कानूनी धारणा है जो संपदा पर अधिकार होने को सूचित करता है। संपति या संपदा दो तरह की होती है, मूर्त और अमूर्त। मूर्त संपदा के अंतर्गत भौतिक वस्तुएं आती हैं। मसलन, जमीन, भवन, मुद्रा, जेवरात या ऐसी कोई भी भौतिक वस्तु जिसका हम उपयोग करते हैं। अमूर्त संपदा को बौद्धिक संपदा कहा जाता है क्योंकि उसके निर्माण में ज्ञान, कौशल और प्रतिभा का उपयोग होता है लेकिन वह भौतिक वस्तु के रूप में नहीं होती। बौद्धिक संपदा पर अधिकार के लिए बनने वाले कानून को कॉपीराइट कानून कहा जाता है। कॉपीराइट कानून उस बौद्धिक कार्य पर व्यक्ति के अधिकार को सुनिश्चित करता है। इसके अंतर्गत मौलिक लेखन, संगीत, विभिन्न कलारूप, श्रव्य–दृश्य कार्य आदि आ सकते हैं। कॉपीराइट के अंतर्गत वस्तु पर स्वामित्व, उसका पुनर्निर्माण, दूसरों तक संप्रेषित करना, रूपांतरण, अनुवाद और विभिन्न माध्यमों में प्रस्तुति से संबंधित अधिकार आते हैं। कॉपीराइट एक निश्चित समय और निश्चित शर्तों के साथ ही होता है। किसी भी रचना पर पहला अधिकार स्वयं रचनाकार का होता है और वह अधिकार अपने बाद किसी अन्य को दे सकता है। मसलन, भारतीय कॉपीराइट कानून के अंतर्गत किसी पुस्तक पर लेखक का या उसके उत्तराधिकारी का अधिकार मृत्यु के बाद पचास साल तक ही कायम रहता है। उसके बाद में उस पुस्तक को कोई भी प्रकाशित कर सकता है। इस प्रावधान के अंतर्गत ही वे सभी पुस्तकें जो हमें परंपरा से प्राप्त हुई हैं उनका प्रकाशन कोई भी कर सकता है।

बौद्धिक संपदा अधिकार के अंतर्गत वे प्रतीक, साइन, लोगो आदि भी आते हैं जो किसी उत्पाद, सेवा या किसी कंपनी की साख को बताते हैं और जिनसे हम उनको दूसरे उत्पादों, सेवाओं और साखों से अलगाते हैं। इन्हें ट्रेड मार्क या सर्विस मार्क कहा जाता है। इनका पंजीकरण होता है और इन्हें दूसरी कंपनी या सेवा प्रदाता इस्तेमाल नहीं कर सकता। बौद्धिक संपदा के अंतर्गत वैज्ञानिक आविष्कार, खोज और पद्धतियां भी आती हैं जिनका पेटेंट लिया जा सकता है।

प्रत्येक देश के अपने बौद्धिक संपदा अधिकार से संबंधित कानून बने होते हैं और समय–समय पर उन कानूनों में संशोधन और परिवर्तन किए जाते हैं और नयी जरूरतों के अनुसार नए कानून जोड़े जाते हैं। इसके लिए राष्ट्रीय और अंतरराष्ट्रीय स्तर पर समय–समय पर सम्मेलन और संगोष्ठियां आयोजित की जाती हैं। दरअसल, बौद्धिक संपदा बहुत व्यापक और जटिल विषय है और इसके सभी पक्षों का विस्तृत ज्ञान हासिल करने पर ही बौद्धिक संपदा अधिकार को अच्छी तरह समझा जा सकता है। (452 शब्द)

3. निम्नलिखित प्रश्नों के उत्तर दीजिए: (10 अंक)

(i) निम्नलिखित में से किन्हीं दो शब्दों के दो–दो पर्यायवाची लिखिए:

क. आकाश

ख. अग्नि

ग. जल

घ. हवा

(ii) निम्नलिखित में से किन्हीं दो शब्दों के विलोम बताइए:

क. दुश्मन

ख. जीवन

ग. पुण्य

घ. सज्जन

(iii) निम्नलिखित में से किन्हीं दो शब्दों का संधि–विच्छेद कीजिए और मूल शब्द और प्रत्यय बताइए:

क. ऐतिहासिक

ख. पंडिताई

ग. प्रकाशित

घ. व्यक्तित्व

(iv) निम्नलिखित शब्दों में उपसर्ग लगाकर नया शब्द बनाइए:

क. बंध

ख. ज्ञात

ग. तंत्र

घ. हार

(v) निम्नलिखित अशुद्ध शब्दों में से किन्हीं दो को शुद्ध रूप में लिखिए:

क. महार्षि

ख. कवियत्रि

ग. अनुसाशन

घ. शब्दकोष